

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO. 2

Excise Appeal No. 11754 of 2017

(Arising out of OIA-VAD-EXCUS-001-APP-041-17-18 Dated-20/04/2017 passed by Commissioner (Appeals) Commissioner of Central Excise, Customs and Service Tax-VADODARA-I)

Shilcher Technologies Ltd

Unit-1, Bil Road, Padra
Vadodara, Gujarat

.....Appellant

VERSUS

C.C.E. & S.T.-Vadodara-i

1st Floor...Central Excise Building,
Race Course Circle, Vadodara, Gujarat-390007

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri. Anand Kumar, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MR. SOMESH ARORA, MEMBER (JUDICIAL)
HON'BLE MR. C.L. MAHAR, MEMBER (TECHNICAL)**

Final Order No. 12507 /2024

DATE OF HEARING:22.10.2024
DATE OF DECISION:22.10.2024

SOMESH ARORA

The matter has come up on board five times earlier i.e. for six time including the present date. None has appeared in the matter. Learned AR informs that the duty involved is only Rs. 10,156/-. Therefore, as per the inherent power vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL Vs. UNION OF INDIA, the present appeal has become liable to be dismissed for non-prosecution. However, liberty is being granted to the party to seek restoration of appeal, in case deemed fit by adequately explaining the reason thereof.

2. Appeal is dismissed.

(Dictated & Pronounced in the open court)

**(SOMESH ARORA)
MEMBER (JUDICIAL)**

**(C.L. MAHAR)
MEMBER (TECHNICAL)**